

- (ii) Annual Report of the Indian Airlines for the year 1975-76. [Placed in Library. See No. LT-209/77].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:

- (i) Certified Accounts of the Air India for the year 1975-76 together with the Audit Report thereon.
- (ii) Certified Accounts of the Indian Airlines for the year 1975-76 together with the Audit Report thereon. [Placed in Library. See No. LT-210/77].

(5) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—

- (i) The Aircraft (Sixth Amendment) Rules, 1976 published in Notification No. G.S.R. 1739 in Gazette of India dated the 11th December, 1976, together with an Explanatory Note.
- (ii) The Aircraft (Amendment) Rules, 1977 published in Notification No. G.S.R. 48(E) in Gazette of India dated the 29th January, 1977 together with an Explanatory Note.
- (iii) The Aircraft (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 49(E) dated the 31st January, 1977 together with an Explanatory Note. [Placed in Library. See No. LT-211/77].

REPORT OF C. & A.G. OF INDIA FOR 1975-76 UNION GOVT. (CIVIL) FOR 1976 (COMMERCIAL), UNION GOVT. APPRO-

PRIATION ACCOUNTS (CIVIL) FOR 1975-76, NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC., ETC.

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:

- (i) Report of the Comptroller and Auditor General of India, for the year 1975-76, Union Government (Civil).
- (ii) Report of the Comptroller and Auditor General of India, for the year 1976—Union Government (Commercial)—Part II—Central Fisheries Corporation Limited. [Placed in Library. See No. LT-212/77].

(2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1975-76 (Hindi and English versions). [Placed in Library. See No. LT-213/77].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

- (i) G.S.R. 134(E) published in Gazette of India dated the 29th March, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 135(E) published in Gazette of India dated the 29th March, 1977 containing corrigendum to Notification No. G.S.R. 711(E) dated the 2nd August, 1976.
- (iii) G.S.R. 146(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
- (iv) G.S.R. 147(E) published in Gazette of India dated the

31st March, 1977 together with an explanatory memorandum.

- (v) G.S.R. 148(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
- (vi) G.S.R. 149(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
- (vii) G.S.R. 150(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
- (viii) G.S.R. 151(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
- (ix) G.S.R. 166(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-214/77]
- (4) A copy of Notification No. G.S.R. 158(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1977 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-215/77].

(5) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Central Excises and Salt Act, 1944.

- (i) The Central Excise (Twenty-eighth Amendment) Rules, 1976 published in Notification No. G.S.R. 937(E) in Gazette of India dated the 21st December, 1976 together with an explanatory memorandum.

- (ii) The Central Excise (Third Amendment) Rules, 1977 published in Notification No. G.S.R. 88(E) in Gazette of India dated the 25th February, 1977.
- (iii) The Central Excise (Seventh Amendment) Rules, 1977 published in Notification No. G.S.R. 165(E) in Gazette of India dated the 1st April, 1977.
- (iv) The Central Excise (Fifth Amendment) Rules, 1977 published in Notification No. G.S.R. 443 in Gazette of India dated the 2nd April, 1977. [Placed in Library. See No. LT-216/77].

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:

- (i) G.O.Ps 145 published in Tamil Nadu Government Gazette dated the 23rd February, 1977 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.
- (ii) G.O.Ps 77 published in Tamil Nadu Government Gazette dated the 9th March, 1977.
- (iii) G.O.Ps 162 published in Tamil Nadu Government Gazette dated the 9th March, 1977 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959. [Placed in Library. See No. LT-217/77].

(7) A copy of Notification No. F. 4(2)/76-Fin(G) (Hindi and English versions) Published in Delhi Gazette dated the 24th March, 1977, under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT-218/77].